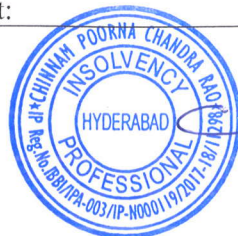


## PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF SRI LAKSHMI KANTHA SPINNERS LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Sri Lakshmi Kantha Spinners Limited
2.	Date of incorporation of corporate debtor	18 <sup>th</sup> March 2004
3.	Authority under which corporate debtor is incorporated / registered	RoC-Hyderabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U17115TG2004PLC042890
5.	Address of the registered office and principal office (if any) of corporate debtor	Aeon Heights, Ground Floor, H.NO.15-31-VII, M-30, KPHB Colony, HYDERABAD, Rangareddi, TG 500085
6.	Insolvency commencement date in respect of corporate debtor	01/08/2019 (Order Passed) Order available on website on 05/08/2019, Order received by IRP on 08/08/2019.
7.	Estimated date of closure of insolvency resolution process	28/01/2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Chinnam Poorna Chandra Rao. Reg.No:IBBI/IPA-003/IP-N000119/2017-18/11298
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Flat no.101.TVS Mahathi Apts., Opp to Sampoorna Super Market, Behind SR Digi School. Lanco Hills Road, Manikonda, Hyderabad 500 089 chinnam.poorna@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Flat no.101, TVS Mahathi Apts., Opp to Sampoorna Super Market, Behind SR Digi School. Lanco Hills Road, Manikonda, Hyderabad 500 089. Email: cirp.slks@gmail.com
11.	Last date for submission of claims	22/08/2019
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	Not applicable as per information available to IRP
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	<b>Not applicable</b>
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: <a href="http://www.ibbi.gov.in">www.ibbi.gov.in</a> Physical Address: Not applicable.



*Chinnam Poorna*

*[Signature]*

Notice is hereby given that the National Company Law Tribunal, Hyderabad Bench has ordered the commencement of a corporate insolvency resolution process of the **Sri Lakshmi Kantha Spinners Limited** on 01/08/2019 (uploaded order available on 05/08/2019) and order received on 08/08/2019.

The creditors of **Sri Lakshmi Kantha Spinners Limited**, are hereby called upon to submit their claims with proof on or before 22/08/2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Chinnam Poorna Chandra Rao  
Interim Resolution Professional  
IBBI Reg.No: IBBI/IPA-003/IP-N000119/2017-18/11298



Date:09/08/2019

HYDERABAD